

CENTRAL ELECTRICITY REGULATORY COMMISSION

NOTIFICATION (DRAFT)

New Delhi, Dated 23rd October 2015

No.-L-1/(3)/2009-CERC - In exercise of powers conferred by section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission, hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2015

CHAPTER 1 PRELIMINARY

1. Short Title and Commencement

(1) These regulations may be called the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Third Amendment) Regulations, 2015

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette

2. **Amendment of Regulation 2 of the Principal Regulations:**

(1) The following proviso shall be added below Regulation 2 (1) (h) of the Principal Regulations:

“Provided that deviation shall be calculated for the Regional Entities by concerned RLDC which shall be attributed to various entities embedded within State.”

(2) The following clause shall be added after clause (n) Regulation 2 (1) of the Principal Regulations:

“(n-i)**Peak Demand:** The Peak Availability for each State /Union territory as published by CEA for year 2014-15 as provided in Annexure-III to this Regulation.”

3. **Amendment of Regulation 5 of the Principal Regulations:**

(1) In clause (iii) of Regulation 5 (1) of the Principal Regulations, the words “12% of the schedule or 150 MW, whichever is less “ shall be replaced by words “limits as specified in Annexure-III ”.

(2) Clause (iv) of Regulation 5 of the Principal Regulations shall be substituted as under:

“The charges for the Deviation for the over-injection by the generating station in a time block in excess of 12% of the schedule or 150 MW, whichever is less, shall be zero, except in case of injection of infirm power, which shall be governed by the clause (5) of this Regulation:

Provided that in case schedule of a generating station in a time block is less than or equal to 400 MW, the charges for the Deviation for the over-injection in excess of 48 MW shall be zero:

Provided further that charges for deviation for over-injection by a seller (other than a generating station) in a time block in excess of limits as specified in Annexure-III, shall be zero.

Provided also that charges for deviation for wind and solar generators which are regional entities, shall be governed by sub-clauses (v) to (vii) of this regulation.

4. Amendment of Regulation 7 of the Principal Regulations:

(1) The words “12% of its scheduled drawal or 150 MW, whichever is lower in Regulation 7(1) of these regulations shall be replaced by words “limits as specified in Annexure-III“.

(2) The following proviso under 7 (1) of the Principal Regulations shall be deleted:

“Provided that the limits on deviation volume and consequences for crossing these limits (including the additional charges for deviation) as stipulated under Regulation 7 shall not apply to wind and solar generators which are regional entities.”

(3) Clause (2) of Regulation 7 the Principal Regulations shall be amended as under:

“(2) The under-injection / over-injection of electricity by a generating station during a time-block shall not exceed 12% of the scheduled injection of such seller or 150 MW, whichever is lower when grid frequency is “49.70 Hz and above and below 50.10 Hz”:

Provided further that in case schedule of a generating station, in a time block, is less than or equal to 400 MW, under-injection / over-injection in a time-block shall not exceed 48 MW, when grid frequency is “49.70 Hz and above and below 50.10 Hz”:

Provided that the limits on deviation volume and consequences for crossing these limits (including the additional charges for deviation) as stipulated under Regulation 7 shall not apply to wind and solar generators which are regional entities:

Provided that under-injection / over-injection of electricity by a seller (except generating station) in a time block shall not exceed limits as specified in Annexure-III, when grid frequency is “49.70 Hz and above and below 50.10 Hz”:

(4) Table (1) under Regulation 7(3) shall be substituted as under:

Table I: For a (buyer) / (seller except generating station)

(i)	For over drawal /underinjection of electricity above L MW and up to L+50 MW in a time block	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
(ii)	For over drawal of electricity above L+50 MW and up to L+100 MW in a time block	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
(iii)	For over drawal of electricity above L+100 MW in a time block	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block.

Note: "L " shall be as specified in Annexure-III of this Regulations.

Table I-G: For a generating station

A	When 12% of Schedule is less than or equal to 150 MW	
(i)	For under injection of electricity in excess of 12% and upto 15% of the schedule in a time block	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
(ii)	For under injection of electricity in excess of 15% and upto 20% of the schedule in a time block	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
(iii)	For under injection of electricity in excess of 20% of the schedule in a time block	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block.
B	When 12% of Schedule is more than 150 MW	
(iv)	For under injection of electricity above 150 MW and up to 200 MW in a time block	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
(v)	For under injection of electricity above 200 MW and up to 250 MW in a time block	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
(vi)	For under injection of electricity above 250 MW in a time block	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block.

(5) Proviso below Table-II under Regulation 7(3) shall be substituted as under:

“Provided that when the schedule is less than or equal to 400 MW, the additional charges for deviation shall be based on percentage of deviation worked out with reference to schedule of 400 MW as per Table-I-G (A) and Table-II (A) above.”

(6) In Regulation 7 (5) of the Principal Regulations, the words "Annexure-I and Annexure-II" shall be replaced with the words “Annexure I, Annexure I-A and Annexure-II, Annexure-II-A”.

5. Amendment of Annexure-I of the Principal Regulations:

(1) The heading of Annexure I shall be substituted as under:

“Methodologies for the computation of Charges of Deviation and Additional Charges for deviation for each regional entity for crossing the volume limits specified for the under-injection by Generating Station”

(2) The following proviso shall be added below the Table titled "Illustration "A":

“Provided that when the schedule is less than or equal to 400 MW, the additional charges for deviation shall be based on percentage of deviation worked out with reference to schedule of 400 MW.”

(3) A new Annexure namely, Annexure-I-A shall be added after Annexure-I.

6. Amendment of Annexure-II of the Principal Regulations:

(1) The heading of Annexure II shall be substituted as under:

“Methodologies for the computation of Charges of Deviation and Additional Charges for deviation for each regional entity for crossing the volume limits specified for the over-injection by Generating Station”

(2) Following proviso shall be added below para A and para B of Annexure-II of the Principal Regulations:

“Provided that when the schedule is less than or equal to 400 MW, 12% of schedule will be considered as 48 MW for the purpose of this clause.”

(3) A new Annexure namely, Annexure-II-A shall be added after Annexure-II.

(Shubha Sarma)
Secretary

Annexure-I-A

Methodologies for the computation of Charges of Deviation and Additional Charges for deviation for each regional entity for crossing the volume limits specified for the over-drawal / underinjection by Buyer / seller (except generating station)

A. When D_{tb} i.e. Deviation from schedule in a time block in MW is less than limits specified in Annexure-III, in each time block, D_{tb} to be payable by the regional entity at normal Charges for Deviation;

B. When D_{tb} i.e. Deviation from schedule in a time block in MW is more than limits specified in Annexure-III , in each time block

(i) $D_L = D_{tb} - D_0$

Where

D_0 = Limit as specified in Annexure-III

D_L = Deviation in excess of limits specified in Annexure-III , in each time block

(iii) The Charges for Deviation corresponding to D_{tb} shall be payable by the regional entity at normal Charges of Deviation; In addition, graded Additional Charges for the Deviation for D_L shall be payable by the regional entity for over drawal for crossing the volume limit on the basis of percentage term or MW terms as the case may @ 20%, 40%, 100% of Charge of Deviation for the incremental deviation in each slab. The same is illustrated as under:

Illustration

Category	Additional Charges for Deviation
D_{tb} is above L MW and up to L+50 MW	$50 \times (D_{tb} - L) \times$ Charge for Deviation corresponding to average grid frequency of the time block
D_{tb} is above L+50 MW and up to L+100 MW	$(100 \times (D_{tb} - (L+50)) + 2500) \times$ Charge for Deviation corresponding to average grid frequency of the time block
D_{tb} is above L+100 MW	$(250 \times (D_{tb} - (L+100)) + 7500) \times$ Charge for Deviation corresponding to average grid frequency of the time block

2. When the grid frequency is below 49.7 Hz:

The charges for deviation corresponding to D_{tb} shall be payable by the regional entity at 824.04 Paisa/kWh. In addition, additional deviation charges for deviation for D_{tb} shall be payable by the regional entity at 824.04 Paise/kWh.

Methodologies for the computation of Charges of Deviation and Additional Charges for deviation for each regional entity for crossing the volume limits specified for the under drawal/over-injection by buyer/Seller (except generating station)

A. When D_{tb} i.e. Deviation from schedule in a time block in MW is less than limits specified in Annexure-III in each time block, D_{tb} to be receivable by the regional entity at normal Charges for Deviation;

B. When D_{tb} i.e. Deviation from schedule in a time block in MW is more than Limit as specified in Annexure-III

(i) $D_L = D_{tb} - D_0$

Where

D_0 = Limit as specified in Annexure-III

D_L = Deviation in excess of limits specified in Annexure-III , in each time block

(ii) The Charges for Deviation corresponding to D_0 shall be receivable by the regional entity at normal Charges of Deviation or the ceiling rate whichever is lower; the regional entity shall not be entitled to any receivable for D_L

C. Additional Charges for the Deviation D_L shall be payable by the regional entity for under drawal/ over injection when grid frequency is 50.10 Hz or above in accordance with clause 7 (4) of this Regulation.

Annexure-III

S.No	State	Peak Demand Met (MW)	Deviation Limits (MW)-"L"
1	Maharashtra	19,804	250
2	Gujarat	13,499	250
3	Tamil Nadu	13,498	250
4	Uttar Pradesh	13,003	250
5	Rajasthan	10,642	250
6	Punjab	10,023	200
7	Madhya Pradesh	9,717	200
8	Karnataka	9,549	200
9	Haryana	9,152	200
10	West Bengal	7,524	150
11	Telangana	6,755	150
12	Andhra Pradesh	6,784	150
13	Delhi	5,925	150
14	Odisha	3,892	100
15	Chattisgarh	3,638	100
16	Kerala	3,594	100
17	Bihar	2,874	100
18	DVC	2,590	100
19	Jammu & Kashmir	2,043	100
20	Uttarakhand	1,930	100
21	Himachal Pradesh	1,422	100
22	Assam	1,257	100
23	Jharkhand	1,055	100
24	Dadar Nagar Haveli	714	50
25	Goa	489	50
26	Meghalaya	367	50
27	Chandigarh	367	50
28	Puducherry	348	50
29	Daman & Diu	301	50
30	Tripura	266	50
31	Manipur	146	50
32	Arunachal Pradesh	126	50
33	Nagaland	128	50
34	Sikkim	83	50
35	Mizoram	88	50

Note: For the Regional entities not covered above, the deviation limit (L) shall be equal to 2% of its (Long term Access+ Medium term open access + short term open access) subject to minimum of 50 MW and maximum of 250 MW.